

a lag in utilisation of irrigation potential created, which is mainly due to delays inter-alia in the development of on-farm works, construction of field channels, land levelling and field drains and adjustment of farmers to irrigated agriculture.

(c) and (d). Steps taken include on-farm development works under the Command Area Development Programme, improved water management practices, modernisation and stabilization of existing projects and Water budgeting practices, training of farmers and their participation in Water management.

[Translation]

Iodised Salt

1557. SHRI NATHU SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the iodised salt of different brands in the market conform to the PFA specifications;

(b) if not, which of the brands have been found lacking in requisite quantity of iodine;

(c) whether any samples taken and tested during last three years; and

(d) if so, the details thereof and action taken thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) to (d). Several brands of iodised salt are available in the market. During the years 1986, 1987 and 1988, 2505 samples of different brands of iodised salt were collected in different States/Union Territories under the Prevention of Food Adulteration Rules. Out of these 377 samples did not conform to the prescribed standards.

In order to check the quality of iodised salt, the Salt Commissioner is conducting quality control checks through 25 quality test laboratories and provide guidance and training in operation and quality control to the iodised salt manufacturers. Reprocessing of iodised salt not conforming to specifications, rejection of claims of subsidy, issue of show cause notices for suspension of permission to manufacture iodised salt, are some by the measures, adopted by the Salt Commissioner to improve the quality of iodised salt.

Apart from this, iodised salt has been included as an item of food under the Prevention of Food Adulteration Act, 1954 which is being enforced by the State Union Territories Governments.

Variation in Salaries to Employees of Betwa River Board

1558. SHRI RAJENDRA AGNIHOTRI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether employees working in the Betwa River Board (Rajghat Dam Project), Rajghat district Lalitpur (Uttar Pradesh) managed by Ministry of Water Resources are being paid three different types of salaries and other facilities; and

(b) if so, the reasons for which some of the employees are being paid salaries according to Central Government scales, some are being paid Madhya Pradesh Government scales and yet some others are being paid Uttar Pradesh Government scales?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). The officers and staff for the Betwa River Board are drawn from the participating States, namely, Uttar Pradesh and Madhya Pradesh in equal proportion on deputation basis. Pay of these employees is regulated in terms of

the relevant provisions of the Ministry of Finance, Government of India. An employee on deputation is entitled to elect to draw either the pay in the scale of pay of the deputation post or his pay in the parent cadre plus personal pay, if any, plus deputation allowance. All deputationists are provided same facilities.

Trainees in I.T.Is. Delhi

1559. DR. BENGALI SINGH: Will the Minister of LABOUR be pleased to state:

(a) the value each of tool and other raw materials purchased for the trainees in Industrial Training Institutes, Delhi and the

- (i) Value of tools and equipment and raw materials purchased during the financial years 1988-89-

Tools and equipment: Rs. 56 lakhs

Raw materials and consumables Rs. 26 lakhs

- (ii) Budget provisions as Revised Estimates for the financial year 1989-90

Tools and equipment: Rs. 55 lakhs

Raw materials and consumables Rs. 29 lakhs

(b) Due publicity is given for the vacancies of the apprentices by the Apprenticeship Adviser, Delhi Administration.

(c) No, Sir. the apprentices are sponsored by the firms and are only registered in the office of the Apprenticeship Adviser. The apprentices obtain their shop-floor training at the premisses of the firms which sponsor them.

(d) Not applicable.

Construction of Flyover on G.T. Road

1560. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

amount allocated in the budget for this purpose;

(b) whether the vacancies of apprentices are not given due publicity by the Apprentices Adviser, Nizamuddin, New Delhi;

(c) whether the apprentice trainees are harassed by sending them at far away centres; and

(d) if so, the details; thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a).

(a) whether any representation has been received from the shopkeepers regarding construction of fly-over on G.T. Road, in Delhi;

(b) if so, the details thereof; and

(c) the action taken or proposed by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Municipal Corporation of Delhi has reported that a representation has been received from Shahdara G.T. Road Sangarsh Samiti to the effect that the construction of flyover on G.T. road would adversely affect the shopkeepers and factories which